BEFORE THE NATIONAL GREEN TRIBUNAL,

PRINCIPAL BENCH AT NEW DELHI

ORIGINAL APPLICATION NO. 468 of 2024

IN THE MATTER OF:

Sampurna Nand …. Applicant

Versus

M/s Jay Maa Durgae Mixture Plant & Ors. …. Respondents

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NEW DELHI
DATED: 23.08.2025

(PRADEEP MISRA & DALEEP DHYANI)
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Supreme Court of India,
New Delhi-110001
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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 468 of 2024

2 Tickets Rs. 10/-
(P.N. SONEY)
Adv. NOTARY
Robertsganj-Sonbhadra

IN THE MATTER OF:

Sampurna Nand **.... Applicant**

Versus

M/s Jay Maa Durgae Mixture Plant & Ors. **.... Respondents**

AFFIDAVIT ON BEHALF OF THE UTTAR PRADESH POLLUTION CONTROL BOARD IN COMPLIANCE OF THE ORDER DATED 21.07.2025 PASSED BY THIS HON'BLE TRIBUNAL

I, Ramesh Kumar Singh S/o Shri Bal Ram Singh, aged about 44 years, presently posted as Regional Officer, Uttar Pradesh Pollution Control Board (hereinafter UPPCB), Sonbhadra do hereby solemnly affirm and state on oath as under:

1. That the deponent in the official capacity mentioned above well acquainted with the facts and circumstances of the case and as such competent and authorized to swear this affidavit.

2. That present matter is about illegal mining and blasting causing severe environmental pollution on hills in the area of villages Bhagoti Dei, Sonpur, Biyahur and Chakjata, Pargana Bhagwat,

Police Station Ahraura, Tehsil Chunar in District Mirzapur, Uttar Pradesh.

3. That the above noted matter came up for hearing on 11.02.2025 when the following directions were issued:

> "3. UPPCB is directed to file additional response verifying compliance status of respondent no. 1-stone crusher regarding compliance with guidelines issued by CPCB and UPPCB for stone crushers. In its response UPPCB shall specifically give all relevant details regarding the green-belt developed with area, description of species, number of trees planted etc., and also construction of metaled road inside the stone crusher and also about approach road to the stone crusher. UPPCB is also directed to video-graph the premises of respondent no. 1-stone crusher to show the compliance status qua the guidelines issued by CPCB and UPPCB by respondent no. 1- stone crusher and file copy thereof in pen drive alongwith its report. Copies of documents submitted by respondent no. 1-stone crusher with the application for grant of last CTO and also verification report recorded by UPPCB before such grant of CTO be also enclosed with the report."

4. That again the above case came up for hearing on 21.07.2025 when the following order was passed:

> "2. Learned Counsel for UPPCB seeks some more time to file additional response.

3. Additional response regarding compliance status of respondent no. 1 in respect of each of the guidelines issued by CPCB/UPPCB with all requisite details and supporting photographs and video clips taken for verifying compliance by respondent no. 1 may be filed in tabular format within one month."

5. That in compliance of the said order, present affidavit is being filed.

6. That Regional Office of UPPCB has conducted a field visit of the concerned Stone Crusher Unit i.e. M/s Jai Maa Durga Mixture Plant, established at Arazi No. 587, 588 & 605 Mi, Village-Bhagautidei, Post- Patihatta, Pargana-Bhagwat, Tehsil-Chunar, District-Mirzapur on 18.08.2025.

7. That as per records available in the office and facts found during field visit of the above concerned Stone Crusher Unit, the observations are as follows:-

i. During field visit above concerned stone crusher unit was found non-operational.

ii. As per record available in this office, CTO (Consent to Operate) has been issued to above concern Stone Crusher Unit by UPPCB vide ref. no. 238055/UPPCB/ Sonebhadra(UPPCBRO)/CTO/both/MIRZAPUR/2025 dated 20.04.2025 for production of Stone Grit @ 200 TPH

NOTARY Prashidha Nath Soney (Advocate) Tehsil Chunar Distt. Sonbhadra Reg. No. 29(14)/2008 Valid up to 21 Oct. 2028 GOVT. OF U.P. (INDIA)

at Arazi no. 587, 588 and 605 Mi, Village Bhgautidei, Pargana- Bhagwat, Tehsil-Chunar, District-Mirzapur, which is valid upto 31.07.2030 **(Annexure No. 1).**

iii. During inspection Air pollution sources such as Primary Jaw Crusher, Vibrating screen, and conveyer belts end points were found covered with covered metal sheet / telescopic suit was found established.

iv. To control dust emission at End points of conveyer belt, water sprinkling mechanism was found established.

v. Inside the premises of Stone Crusher Unit, metalled/Concrete road was found established to reduce vehicular dust emission generated during movement of vehicles.

vi. To control dust Emission, Water Sprinkling mechanism was found established along 04 side boundaries of Unit.

vii. As wind breaking wall, Metallic sheet boundary wall was found along 04 side of Unit with one side Gate with Closing & Opening mechanism.

viii. 05 Nos. of Anti Smog gun was also found established to control dust emission generated during vehicular Movement and loading and unloading of Raw material.

ix. As a green belt 01 Row dense plantation was found in unit along the all side of boundary wall. As per field observation approx. 1650 Nos. of plants of various species

NOTARY GOVT. OF U.P. (INDIA)

such as Mango, Guava, Kathal, Jammun, Sagaun, Shisham, Aawala, Neem, Peepal etc were found in area of approx. 1.62 acres.

x. Further, UPPCB had imposed the environmental compensation on the said stone crusher unit for past violation and defaulting days vide Ref. no. H07235/C-2/ NGT-67/224 dated 19.02.2024 and the amount has been deposited by the unit.

A true copy of inspection report is being enclosed herewith and marked as **Annexure No. 2.**

8. That copy of Stone Crusher Guideline of Uttar Pradesh Pollution Control Board and Environmental Guidelines for Stone Crushing Units of CPCB (Central Pollution Control Board) are being annexed as **Annexure No. 3** & **Annexure No. 4** respectively.

9. That in compliance of directions issued by this Hon'ble Tribunal, the point wise compliance status of guidelines of Stone Crushing Units issued by UPPCB & CPCB in tabulated form along with Photographs and Video clip are being annexed as **Annexure No. 2.**

10. That in compliance of directions of Hon'ble Tribunal, the copy of CTO application along with documents were submitted by Project Proponent and are collectively enclosed herewith as **Annexure No. 5**

NOTARY GOVT. OF U.P. (INDIA)

11. That on receipt of CTO application inspection was carried out and the said inspection report dated 17.04.2025 is enclosed as **Annexure No. 6.**

The present affidavit on behalf of the Uttar Pradesh Pollution Control Board is being submitted for kind consideration of this Hon'ble Tribunal.

DEPONENT

VERIFICATION:

Verified at Robertsganj on this the 22nd day of August, 2025 that the contents of above affidavit are true and correct to my knowledge based on records and information received and believed to be true, no part of it is false and nothing material has been concealed therefrom.

DEPONENT

20521

NOTARY
Prasiddha Nath Soney
(Advocate)
Tehsil Robertsganj
Distt. Sonbhadra
Reg. No. 23(14)/2008
Valid up to 21 Oct. 2028
GOVT. OF U.P. (INDIA)

Shri ..... S/o .....
..... W/o
has been identified by Shri.....
Appeared before me on ..... at ..... a.m./p.m.
I certified that he/she understands and admits the truthness of facts mentioned in the affidavit/declaration. And I administered oath to him

P.N. SONEY
ADV.-NOTARY
ROBERTSGANJ-SONBHADRA

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

Category : ORANGE **Application Id : 31379753**
238055/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/MIRZAPUR/2025 **Date: 20/04/2025**

To,
M/s
JAI MAA DURGAE MIXTURE PLANT
ARAZI NO. 587, 588 AND 605MI, VILLAGE-BHAGWATIDEI, PARGANA-BHAGWAT, TEHSIL-CHUNAR, DISTRICT-SONBHADRA(U.P.)

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **JAI MAA DURGAE MIXTURE PLANT** located at **ARAZI NO. 587, 588 AND 605MI, VILLAGE-BHAGWATIDEI, PARGANA-BHAGWAT, TEHSIL-CHUNAR, DISTRICT-SONBHADRA(U.P.)**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA JAI MAA DURGAE MIXTURE PLANT **granted for the period from 01/08/2025 to 31/07/2030** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	STONE GRITTS@200 TPH	200	Metric Tonnes/Hour

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	**SEPTIC TANK**	**Septic Tank**	**SOKPIT**

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.
In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be

stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	pH	As Per Notification of E(P) Rules, 1986
2	BOD (mg/L)	As Per Notification of E(P) Rules, 1986
3	TSS (mg/L)	As Per Notification of E(P) Rules, 1986
4	Fecal Coliform (MPN/100ml)	As Per Notification of E(P) Rules, 1986

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	DG SET HAVING 500 KVA AND 63 KVA WITH ACOSTIC ENCLOSURE	HSD	02	Particulate Matter	As Per Notification of E(P) Rules, 1986

Emmission Quality Standards

S No.	Stack no	Parameters	Standards

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-
(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-
1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1.This consent to operate is granted to M/s Jai Maa Durgae Mixture Plant, ARAZI NO. 587,588 & 605Mi Village-Bhagautidei, Pargana-Bhagwat, Tehsil-Chunar, District-Mirzapur(U.P.) for production of Stone Grits/aggregates of different sizes-200TPH. The geo-coordinates of industry are 25.056860-Latitude and 82.991243-Longitude.

2.This consent order is valid from date of issue up to the period of dated-31.07.2030 for production of above mentioned product.

3.Industry shall obtain prior approval before making any modification in product/process/fuel/plant machinery failing which consent would be deemed void.

4.A thick green belt of trees of suitable species able to attain 8-10 meter height on maturity shall bedeveloped in multi-lineate staggered manner on a minimum 33% of the land on which the industry isestablished as per the "Protocol for Development of Green Belt" notified vide Board Office OrderNo.H16405/220/2018/02 dated. 16.02.2018 in this regards and is available at URLhttp://www.uppcb.com/pdf/Green-belt-Guide_160218.pdf.

5.The industry shall submit audited balance sheet/certificate of C.A to this office for verification of consentfee in every year and accordingly balance fee shall be paid to UPPCB.

6.Regular water sprinkling shall be done in order to maintain ambient air quality. The control measures forcontrolling process emissions should be properly maintained and continuously operated.

7.The operation of the industry should be in the way that the process emission generated from the industryshould not affect the surrounding environment and population.

8.The transportation of used vehicles in such a manner that emission generated should not affect the nearbyresidence and agricultural field.

9.The operation of the industry and the installed air pollution control system should be according toEnvironment (Protection) Act, 1986 and (as amended) and as per board guidelines. Industry should alsofollow the guideline regarding the operation of the stone cuttings issued by Central Pollution Control Board.

10.The Industry shall ensure that house-keeping of premises is to be good always. The Industry shall ensurethat the handling, collection and disposal of solid waste should be in proper and safe way with thepermission of competent authority.

11.The unit must be complied the directions/Guidelines issued from time to time from Central PollutionControl Board, Hon'ble High Court, Hon'ble National Green Tribunal and Hon'ble Supreme Court.

12.The D.G. set @ 500 KVA & 63 KVA should have minimum stack height 0.2xKVA meter from roof top of thenearest building with acoustic enclosure and monitoring of noise level, stack emission and ambient airquality should be done by the laboratory recognized under Environment (Protection) Act, 1986 or NABLaccredited laboratory and report be sent to the Board.

13.The industry should be installed the separate energy meter at the outlet of bore well for measuring ofelectric consumption during water sprinkling as dust suppression.

14.This Consent of the industry is automatically considered abrogated after receiving public grievancesregarding air pollution against the industry and the confirmation of the complaint by UPPCB.

15.Ambient Air quality monitoring test should be carried out from Environment (Protection) Act, 1986approved laboratory/NABL accredited laboratory by the unit and submit monitoring report to the Boardwithin one month after start of production.

16.The industry should be installed the separate energy meter and electromagnetic flow meter at the outlet ofbore well for measuring of electric consumption and water consumption respectively. Electric and waterconsumption should be maintain in log book and monthly data should be send to the Board.

17.Industry shall comply the all conditions mentioned in previous CTE/CTO's issued by Board.
18.Industry shall comply the provisions of Environment (Protection) Act, 1986, Water (Prevention andControl of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 asamended.
19.Industry shall submit valid documents or agreement copy regarding supply source of raw material (StoneBolder) within one month.
20. The industry shall establish appropriate height of boundary wall around the plant. Stone cutting plantshall be covered.
21.The industry shall ensure full compliance of prescribed emission/noise level standards set under Issuedwith the permission of competent authority.
22.The industry shall install air pollution control measures as mentioned below:-
a) Closed metal sheet enclosures at dust emitting point's i.e. the crushers including their discharge points, screens, and the transfer points of belt conveyors, with arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors.
b) All openings provided for ventilation in the enclosures shall be covered by canvas bag filter to arrest the escaping dust.
c) All belt conveyors shall be covered by the industry.
d) Dust conveyer shall be equipped with telescopic discharge chute for collecting, storing and delivering/truck-loading of the product, Stone dust and any other fine dust.
e) A minimum 5.0 meter high metal sheet/ building material or GI Sheet of minimum 08 mm thickness barricading or boundary wall shall be provided by stone crusher around the periphery.
f) Dust suppression by scientifically designed water sprinkling system on raw material/ products and transfer points shall be adopted as an auxiliary air pollution control measure.
g) Green belt along the boundary wall shall be developed by stone crusher in at least three layers.
h) Metallic road shall be installed inside the premises with Regular wetting of the ground within the factory premises.
i)Industry shall obtain prior approval before making any modification in product/process/fuel/plant & machinery, failing which consent shall be deemed void.
j) Industry shall deploy 04 Anti-Smog Gun for suppression of dust while loading the products in the crushing area as well as on moving areas of the vehicles.
23.The industry shall ensure full compliance of prescribed emission/noise level standards set underEnvironment (Protection) Rules, 1986.
24.The transportation of used vehicles in such a manner that emission generated should not affect the nearbyresidence and agricultural field. The unit must be complied the directions/Guidelines issued from time totime from Central Pollution Control Board, Hon'ble High Court, Hon'ble National Green Tribunal andHon'ble Supreme Court.
25.The industry should be installed the separate energy meter and electromagnetic flow meter at the outlet ofbore well for measuring of electric consumption and water consumption respectively. Electric and waterconsumption should be maintain in log book and monthly data should be send to the Board.
26.Industry shall submit valid documents or agreement copy regarding supply source of raw material (StoneBolder) within one month.
27.The loading, unloading, handling and storage of raw materials, products, waste or by products shall becarried out in such a way so as to minimize the generation of dust emission
28.The industry shall ensure full compliance of prescribed effluent standard set under Environment(Protection) Rules, 1986.
29.The industry shall ensure disposal of domestic effluent by means of septic tank/ soak pit and industrialeffluent shall not be discharge in any condition.
30.The Industry shall be ensuring that water should be sprinkled for dust suppression during cutting

processand finishing process.

31.Industry shall provide sufficient no. of Helmets, Gumboots, Goggles, Masks etc. to the workers for theirsafety.

32.Industry shall abstract ground water with the valid permission (NOC) of competent Authority (CGWA) or Competent Authority (If Applicable).

33.Stone Dust shall not be disposed on agricultural land.

34.Industry shall comply the the order of Hon'ble NGT In O.A. No. 468/2024 Sampurnanand Vs. Jai Maa Durgae Mixture Plant & others

Please note that CTO will be revoked, in case of, non compliance ot any of the above mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions till 31/09/2025 in this office. Ensure to submit the regular compliance report within every six months otherwise this Consent to Operate will be revoked

RAMESH KUMAR SINGH

Digitally signed by RAMESH KUMAR SINGH
Date: 2025.04.20 15:56:23 +05'30'

Regional Officer
Sonbhadra

Copy to:

Chief Environmental Officer(C-2), U.P. Pollution Control Board, Lucknow

RAMESH KUMAR SINGH

Digitally signed by RAMESH KUMAR SINGH
Date: 2025.04.20 15:56:39 +05'30'

Regional Officer
Sonbhadra

मिशन LiFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment)

जनसहभागिता का सन्देश

- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

Inspection by UPPCB officials of M/s Jai Maa Durga Mixture Plant, Arazi No. 587, 588 & 605 Mi, Village-Bhagautidei, Post- Patihatta, Pargana-Bhagwat, Tehsil-Chunar, District-Mirzapur carried on dated 18.08.2025, in compliance of directions issued by Hon'ble NGT vide order dated 21.07.2025 regarding Compliance Status of Guidelines of Stone Crusher issued by UPPCB.

- Point wise compliance status of guideline of Stone Crushing Units issued by UPPCB(Uttar Pradesh Pollution Control Board) of M/s Jai Maa Durgae Mixture Plant Arazi No. 587, 588 and 605 Mi, Village-Bhagautidei, Pargana-Bhagwat, Tehsil-Chunar, District-Mirzapurare tabulated as below:-

Sr. No.	Guidelines/Pollution Control measues	Site/Field observation	Compliance Status (Complying/ Partially/ non-complying)
Point No.12	**To Control Dust Emission installation of Dust Extractors/Water Sprinkles methods and probably Units must install facility to cover Unit.**	• Water sprinkling mechanism was found installed at Primary, Secondary & Tertiary Crusher & conveyer belts. • Water sprinkling nozzle mechanism installed along 04 side boundaries of Unit. • 05 Nos. of anti-smog gun was found established. • Primary, Secondary & Tertiary Crusher & conveyer belts were found covered with metallic Sheet • End of Conveyer belts found covered with metallic Sheet and green cloth along 04 Sides.	Complying
Point No.13	**Inside Unit all road must be Metalled/Cement Concrete**	Inside premises RCC road was found constructed.	Complying
Point No.14	**Units must have mechanism to remove dust of unit premises**	• Water sprinkling mechanism was found installed at	Complying

Sr. No.	Guidelines/Pollution Control measues	Site/Field observation	Compliance Status (Complying/ Partially/ non-complying)
	and water sprinkling system installed to control Dust emission.	Primary, Secondary & Tertiary Crusher & conveyer belts. • Water sprinkling nozzle mechanism installed along 04 side boundaries of Unit. • 05 Nos. of anti-smog gun was found established.	
Point No.15	**A thick green belt of trees of suitable species able to attain 8-10 meter height on maturity shall be developed in multi-lineate staggered manner on a minimum 33% of the land on which the industry is established**	• As a green belt 01 Row dense plantation was found in plants along the all side of boundary wall. As per field observation approx. 1650 Nos. of plantation of various species such as Mango, Guava, Kathal, Jamun, Sagaun, Shisham, aawala, Neem Pipal, etc were found in area of Approx. 1.62 acres. Further, unit has been directed to do more plantations outside of the unit premises or any public/ government land.	Complying
Point No.17	**Unit shall Construct wind Breaking wall along side unit premises of height minimum 06 meters (Small category) and 06 meters (Medium and large category).**	• As a wind breaking wall metallic Sheet boundary wall was found established as per Norms along 04 sides of unit.	Complying
Point No.18	**Maximum Height of storage of Raw Material/Product shall be 1.5 Meter below height of wind breaking wall.**	Height of raw material was found below the height of boundary wall.	Complying

Remark:- *Site photographs of above stone crusher is being attached.*

Inspection by UPPCB officials of M/s Jai Maa Durga Mixture Plant, Arazi No. 587, 588 & 605 Mi, Village-Bhagautidei, Post- Patihatta, Pargana-Bhagwat, Tehsil- Chunar, District-Mirzapur carried on dated 18.08.2025, in compliance of directions issued by Hon'ble NGT vide order dated 21.07.2025 regarding Compliance Status of Guidelines of Stone Crusher issued by CPCB.

- Point wise compliance status of guideline of Stone Crushing Units issued by CPCB(Central Pollution Control Board) of M/s Jai Maa Durgae Mixture Plant Arazi No. 587, 588 and 605 Mi, Village-Bhagautidei, Pargana-Bhagwat, Tehsil-Chunar, District-Mirzapur are tabulated as below:-

Sl. No	**Guidelines/Pollution Control measures**		**Site/Field observation**	**Compliance Status**
	Source emission	**Measures to be Taken**		*(Complying / Non-complying/ Partially)*
Point 5.0 (1)	Unloading of raw material for storage	Water sprinkling with adequately designed nozzle which produces tiny droplets of water should be provided during raw materials unloading.	• 05 Nos. of anti-smog gun was found established. • Water sprinkling nozzle mechanism installed along 04 side boundaries of Unit.	Complying
Point 5.0 (2)	Unloading of raw material into hopper	• Three sides and top should be covered and one side may be kept open for vehicular movement. • Water sprinklers should be provided on approach roads.	Hopper not found covered and instructed for same. Sprinkling is done manually. Water sprinkling is done through tanker and manually.	Partially Complying Complying

Sl. No	Guidelines/Pollution Control measures		Site/Field observation	Compliance Status
	Source emission	**Measures to be Taken**		*(Complying / Non-complying/ Partially)*
Point 5.0 (3)	Primary Crushing/ Jaw Crusher	• Crusher should be completely enclosed by GI/MS sheets on top and at least three sides completely from the ground level. One side should have provision of movable sheet/door for movement/maintenance. • Primary crushers/jaw crushers should be covered with tarpaulin/cotton cloth/suitable materials to contain fugitive dust emissions. • .Water sprinkler system with adequately designed nozzle which produce tiny droplets of water should be provided at primary crusher/jaw crusher so that fugitive emissions are contained and amount of water sprayed should be optimized.	• Primary, Secondary & Tertiary Crusher & conveyer belts were found covered with metallic Sheet with one side door. • End of Conveyer belts found coved with green cloth and metallic sheet along 04 side. • Water sprinkling mechanism was found installed at Primary, Secondary & Tertiary Crusher & conveyer belts.	Complying Complying
Point 5.0 (4)	Secondary Crushing	• Crusher should be completely enclosed by GI/MS	• Primary, Secondary & Tertiary Crusher	Complying

Sl. No	Guidelines/Pollution Control measures		Site/Field observation	Compliance Status
	Source emission	**Measures to be Taken**		*(Complying / Non-complying/ Partially)*
		sheets on top and at least three sides completely from the ground level. One side should have provision of movable sheet/door for movement/ maintenance. • Dry extraction cum bag filter followed by cyclone to be provided for control of emission	& conveyer belts were found covered with metallic sheet with one side door. • End of Conveyer belts found coved with green cloth and 04 sides metal Sheet.	
Point 5.0 (5)	Tertiary Crushing	• Crusher should be completely enclosed by GI/MS sheets on top and at least three sides completely from the ground level. One side should have provision of movable sheet/door for movement/ maintenance. Dust extraction system connected with bag filter to be provided. • Provision of water mist sprinkling system should be made with adequately designed nozzle which produces	• Primary, Secondary & Tertiary Crusher & conveyer belts were found covered with metal sheet with one side door. • End of Conveyer belts found coved with green cloth and 04 sides covered with metallic sheet. • Water sprinkling nozzle mechanism	Complying

Sl. No	Guidelines/Pollution Control measures		Site/Field observation	Compliance Status
	Source emission	**Measures to be Taken**		*(Complying / Non-complying/ Partially)*
		tiny droplets of water.	installed along 04 side boundaries of Unit.	
Point 5.0 (6)	Product storage	• Properly designed telescopic chute of adequate length of suitable material should be provided at ends of conveyor so that dust generated from this section is contained at source. • All open stockpiles for aggregates of size above 5 mm should be kept sufficiently wet by water spraying. • Stockpiles of aggregates of 5 mm size or less should be covered to ensure that same is not carried away (or whipped out) by wind.	• End of Conveyer belts found coved with green cloth and 04 sides covered with metal sheet. • Water sprinkling is done through anti-smog gun • Water sprinkling is done through anti-smog gun	Complying Complying Complying
Point 5.1				
Point 5.1(i)	Wind breaking wall: GI/MS/brick wall should be provided along the periphery of crusher. Height of the wall should be 3-ft more than the highest node of the crusher.		As a wind breaking wall metallic sheet boundary wall was	Complying

Sl. No	Guidelines/Pollution Control measures		Site/Field observation	Compliance Status *(Complying / Non-complying/ Partially)*
	Source emission	**Measures to be Taken**		
			found established as per norms along 04 sides of unit.	
Point 5.1(ii)	Roads: Metaled/concrete roads should be provided within the premises. Ramps and the entire ground area inside the premises should also be metalled.		Inside unit premises and on RAMP RCC road was found constructed.	Complying
Point 5.1(iii)	Housekeeping: To curb the air pollution in the crusher premises, arrangement of rotating water sprinkling system/fogger/Anti-smog gun should be provided. Water sprinklers should have adequately designed nozzle which produce tiny droplets of water, as such system is more effective in dust control with significant reduction in consumption of water. Fine dust accumulated and bag filters in the crushing area should be cleaned at regular intervals and the collected dust should be stored in sacks for further sale or disposal.		• Water sprinkling mechanism was found installed at Primary, Secondary & Tertiary Crusher & conveyer belts. • Water sprinkling nozzle mechanism installed along 04 side boundaries of Unit. • 05 Nos. of anti-smog gun was found established. • Primary, Secondary & Tertiary Crusher & conveyer belts were found	Complying

Sl. No	Guidelines/Pollution Control measures		Site/Field observation	Compliance Status
	Source emission	**Measures to be Taken**		*(Complying / Non-complying/ Partially)*
			covered with metal sheet.	
Point 5.1(iv)	Plantation: 2-3 rows of tall trees should be planted around the periphery of crusher.		As a green belt 01 Row dense plantation was found in plants along the all side of boundary wall. As per field observation approx. 1650 Nos. of plantation of various species such as Mango, Guava, Kathal, Jammun, Sagaun, Shisham, aawala, Neem Pipal etc were found in area of Approx. 1.62 acres. Further, unit has been directed to do more plantations outside of the unit premises or any public/government land.	Complying
Point 5.1(v)	Housing should be open for movement of mechanical drivers, conveyor belts, etc. should be sealed properly with flexible rubber flaps.		Primary, Secondary & Tertiary Crusher & conveyer belts were found covered with Metal sheet.	Complying

Sl. No	Guidelines/Pollution Control measures		Site/Field observation	Compliance Status
	Source emission	**Measures to be Taken**		*(Complying / Non-complying/ Partially)*
Point 5.1(vi)	Stone crushing unit should develop green belt as per the plan approved by concerned Department of the State/UT.		As a green belt 01 Row dense plantation was found in plants along the all side of boundary wall. As per field observation approx. 1650 Nos. of plantation of various species such as Mango, Guava, Kathal, Jamun, Sagaun, Shisham, aawala, Neem Pipal etc etc were found in area of Approx. 1.62 acres. Further, unit has been directed to do more plantations outside of the unit premises or any public/government land.	Complying
Point 5.1(vii)	Local authorities should associate with stone crusher associations for the construction of metalled road in the entire crusher zone.		In Crusher belt RCC road was found constructed.	Complying
Point 5.1(vii)	A District Level Committee should be constituted under chairmanship of District Magistrate/Deputy Commissioner so that surprise		Regular Joint inspections done by UPPCB & District	Complying

Sl. No	Guidelines/Pollution Control measures		Site/Field observation	Compliance Status *(Complying / Non-complying/ Partially)*
	Source emission	**Measures to be Taken**		
	inspections for surveillance of stone crushing units located under their jurisdiction can be carried out on regular basis.		Administrate.	
Point 5.1(ix)	Health survey of workers should be carried out by the stone crusher on half-yearly basis.		Yet to be done by Unit proponent.	Non-Complying
Point 5.1(x)	New Crushers should be allowed to operate only in dedicated crusher zones as per the siting policies of SPCBs/PCCs.		Complied	Complying
Point 5.1(xi)	Stone crusher unit should be operated only during day time (i.e. 6.00 AM to 10.00 PM) to avoid inconvenience to the nearby residents due to ambient noise.		Followed by Unit	Complying

Remark:- *Site photographs of unit is attached herewith.*

Site Photographs of M/s Jai Maa Durga Mixture Plant, established at Arazi No. 587, 588 & 605 Mi, Village-Bhagautidei, Post- Patihatta, Pargana-Bhagwat, Tehsil- Chunar, District-Mirzapur inspected by UPPCB Officials on dated 18.08.2025

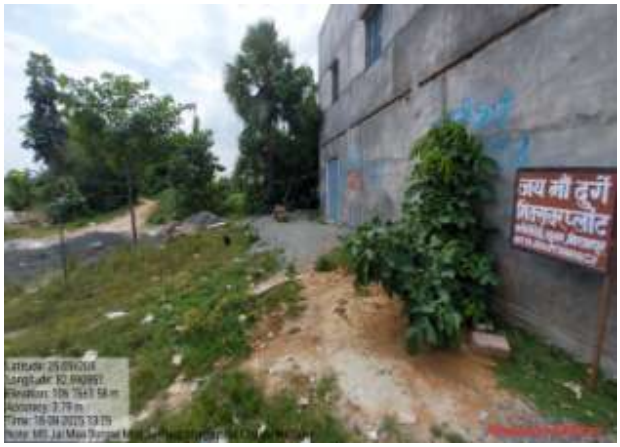

Fig:- Sign Board of Unit

Fig:- Covered Primary & Secondary Crusher

Fig:- Water Sprinkling at Secondary Crusher

Fig:- Covered Conveyer belts

Fig:- Water Sprinkling at Primary Crusher

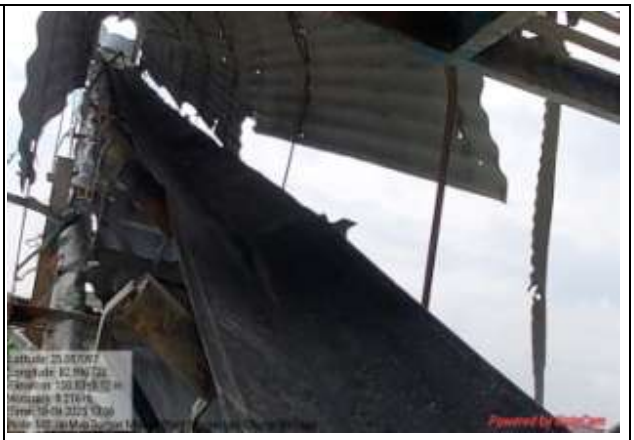

Fig:- Water Sprinkling at Conveyer belts

Fig:- Green Belt along boundaries

Fig:- Green Belt along boundaries

Fig:- Boundary wall tin shed as wind breaking and Sprinkling

Fig:- Boundary wall tin shed as wind breaking

	
Fig:- Flow Meter	**Fig:-** RCC/concrete Road in premises
	
Fig:- Anti Smog Gun	**Fig:-** Sprinkling system on boundary wall

Annexure No.3

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्याः H 71497 /सी–3/ गाइडलाइन्स क्रेशर-163/ 22 दिनांकः 10 /02/2022

सेवा में,

समस्त क्षेत्रीय अधिकारी,
उ.प्र. प्रदूषण नियंत्रण बोर्ड,
.....

विषयः प्रदेश में स्टोन क्रेशर स्क्रीनिंग प्लाण्ट एवं पल्वराइजर इकाईयों के संबंध में बोर्ड की 80वीं बैठक में अनुमोदित एवं 83वीं बैठक में संशोधित गाइडलाइन्स के संबंध में।

महोदय,

कृपया उपरोक्त विषयक के संबंध में अवगत कराना है कि दिनांक–06.01.2022 को सम्पन्न हुई 106वीं बैठक में कार्य सूची संख्या–106.22 में प्रस्तुत विषय "प्रदेश में स्टोन क्रेशर, स्क्रीनिंग प्लाण्ट एवं पल्वराइजर इकाईयों के संबंध में और अधिक प्रभावी कार्यवाही हेतु गाइड लाईन्स बनाये जाने संबंधी प्रस्ताव पर बोर्ड द्वारा निम्नलिखित निर्णय लिया गया।

बोर्ड द्वारा प्रस्तुत प्रस्ताव को अनुमोदित किया गया। साथ ही निर्देश दिये गये कि इस संबंध में वन विभाग की गाइड लाइन को भी संज्ञान में लिया जाये।

उक्त के अनुक्रम में दिनांक–06.01.2022 को सम्पन्न बोर्ड की 106वीं बैठक की कार्यसूची संख्या–106.22 पर बोर्ड के समक्ष "प्रदेश में स्टोन क्रेशर स्क्रिनिंग प्लाण्ट एवं पल्वराइजर इकाईयों के संबंध में बोर्ड की 83वीं बैठक में अनुमोदित गाईडलाइन में संशोधन" किया गया है।

उक्त के अनुक्रम में गाईडलाइन एवं उक्त के संशोधन की छायाप्रति संलग्न कर अग्रिम कार्यवाही हेतु प्रेषित की जा रही है।

भवदीय

संलग्नकः उपरोक्तानुसार।

(आर.के. त्यागी)
मुख्य पर्यावरण अधिकारी, वृत्त–3

प्रतिलिपिः

1. सदस्य सचिव, उ.प्र. प्रदूषण नियंत्रण बोर्ड, लखनऊ को संलग्नक सहित अग्रिम कार्यवाही हेतु।
2. मुख्य पर्यावरण अधिकारी, वृत्त–1, 2, 4, 5, 6, 7 को संलग्नक सहित अग्रिम कार्यवाही हेतु प्रेषित।

मुख्य पर्यावरण अधिकारी, वृत्त–3

o/c

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संख्या-737272/32/2022/102 दिनांक-14-1-22

मुख्य पर्यावरण अधिकारी, वृत्त-3,
"बोर्ड" मुख्यालय।

दिनांक-06 जनवरी, 2022 को सम्पन्न हुई 106वीं बैठक की निम्नलिखित कार्यसूचियाँ, जिनकी छायाप्रतियां संलग्न हैं, पर बोर्ड द्वारा उनके समक्ष अंकित निर्णय लिये गये:-

क्र0 सं0	विषय	कार्यसूची संख्या	निर्णय
1.	बोर्ड द्वारा 105वीं बैठक में लिए गए निर्णयों की अनुपालन आख्या।	106.02	बोर्ड द्वारा 105वीं बैठक मे लिये गये निर्णयों की अनुपालन आख्या का अवलोकन कर यह निर्देश दिये गये कि:- 2. प्रदेश में नये स्थापित होने वाले पेट्रोल पम्प/सिटेल आउटलेट/ईंधन भराव केन्द्र से जनित पर्यावरणीय प्रदूषण की समस्या के रोकथाम हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा बनायी गई गाइडलाइन्स के आलोक में वांछित संशोधन कर, सुविचारित प्रस्ताव बोर्ड की आगामी बैठक में प्रस्तुत किया जाये।
2.	प्रदेश में स्टोन क्रशर, स्क्रीनिंग प्लाण्ट एवं हल्वराइजर इकाईयों के सम्बन्ध में बोर्ड की 80वीं बैठक में अनुमोदित एवं 83वीं बैठक मे संशोधित गाइडलाइन्स को अधिक्रमित कर नवीन गाइडलाइन्स बनाये जाने संबंधी प्रस्ताव।	106.22	प्रस्ताव अनुमोदित।

अतः बोर्ड द्वारा लिए गए वर्णित निर्णय के अनुसार अग्रिम कार्यवाही सुनिश्चित कर, कृत कार्यवाही से तत्काल अवगत कराने का कष्ट करें।

संलग्नक-यथोपरि।

मुख्य पर्या0 अधि0(प्रशा0)

कार्यसूची संख्या–106.22

विषय : प्रदेश में स्टोन क्रशर, स्क्रिनिंग प्लाण्ट एवं पल्वराइजर ईकाईयों के सम्बन्ध में बोर्ड की 80वीं बैठक में अनुमोदित एवं 83वीं बैठक में संशोधित गाइडलाइन को अधिक्रमित कर नवीन गाइडलाइन्स बनाये जाने संबंधी प्रस्ताव :–

उत्तर प्रदेश में स्थापित होने वाले एवं कार्यरत स्टोन क्रेशर, स्क्रिनिंग प्लाटं एवं पल्वराइजर ईकाईयों (जिसको कि आगे इकाई कहा गया है) के सम्बन्ध में बोर्ड की 80वीं बैठक में गाइडलाइन अनुमोदित की गयी थी, जिसको कि बोर्ड की 83वीं बैठक में संशोधित किया गया था। प्रदेश में वर्तमान में चल रहे निर्माण कार्यों एवं औद्योगीकरण के अनुक्रम में मा0 मंत्री ग्रामीण अभियंत्रण विभाग, उ0प्र0 द्वारा मा0 मुख्यमंत्री उ0प्र0 से इस आशय का अनुरोध किया गया है कि उ0प्र0 से सटे हुए अन्य राज्यों में स्टोन क्रेशर से सम्बन्धित एवं वर्तमान में प्रचलित गाइडलाइन के दृष्टिगत प्रदेश की गाइडलाइन को संशोधित किया जाए। स्टोन क्रेशर, स्क्रिनिंग प्लांट एवं पल्वराइजर ईकाईयों के संबंध में प्रचलित बोर्ड की गाईडलाइन वर्ष 2010 तदोपरान्त संशोधित गाईडलाइन वर्ष 2011 को सीमावर्ती राज्य यथा मध्य प्रदेश, झारखण्ड, छत्तीसगढ़ एवं राजस्थान राज्य में प्रचलित स्टोन क्रेशर की गाईडलाइन के दृष्टिगत संशोधित किये जाने संबंधी सुकृत स्टोन क्रशर एसोसिएशन, जनपद–सोनभद्र के प्रत्यावेदन दिनांक–04.07.2020 एवं 10.07.2020 उ.प्र. प्रदूषण नियंत्रण बोर्ड को प्रेषित किया गया तथा मा. उच्च न्यायालय, इलाहाबाद द्वारा प्रकरण में योजित रिट (सी) संख्या–14238/2020 सुकृत स्टोन क्रशर एसोसिएशन व अन्य बनाम उ.प्र. राज्य व अन्य में दिनांक–28.09.2020 को आदेश पारित किया गया, जिसके सुसंगत अंश निम्नवत् हैं:–

".... The sole grievance of the petitioners is with regard to disposal of the representations dated 4th July, 2020 and 10th July, 2020 pending consideration before the Uttar Pradesh Pollution Control Board.

Having considered facts of the case, we deem it appropriate to dispose of this petition for writ by directing the Uttar Pradesh Pollution Control Board to examine and decide the representations submitted by the petitioners within a period of six weeks from today...."

इस संबंध में राज्य बोर्ड द्वारा गठित समिति की संस्तुति तथा उ.प्र. राज्य के लगभग समरूप भौगोलिक स्थिति वाले राज्य यथा–मध्य प्रदेश, बिहार, हरियाणा, झारखण्ड व राजस्थान में स्टोन क्रेशर से संबंधित प्रभावी गाईडलाइन्स की विवेचना करने के उपरान्त बोर्ड की 80वीं बैठक में अनुमोदित एवं 83वीं बैठक में संशोधित स्टोन क्रेशर से संबंधित गाईडलाइन को अधिक्रमित करते हुए निम्नानुसार नवीन मार्गदर्शिका प्रस्तावित की जा रही है :–

1. राष्ट्रीय/राज्य मार्ग की सड़क के मध्य से कम से कम 250 मीटर तथा अन्य मार्गों (मुख्य जिला मार्ग/अन्य जिला मार्ग) की सड़क के मध्य से कम से कम 100 मीटर दूर इकाई को स्थापित किया जाएगा।
2. आबादी/सार्वजनिक स्थल/शैक्षणिक संस्थान/अस्पताल/धार्मिक स्थल से न्यूनतम दूरी 500 मीटर रखी जाए। इकाई से 500 मीटर की त्रिज्या में स्थित न्यूनतम 20 पक्के अथवा कच्चे मकानों को ही आबादी माना जाएगा।
3. भारतीय रेल की भूमि सीमा से इकाई की दूरी कम से कम 150 मीटर रखी जाए।
4. इकाई की आम के बगीचे/मिश्रित फलों (आम और अन्य) बगीचों (जिसमें कम से कम 100 फलदार वृक्ष हों) संयुक्त नर्सरी के किनारे से दूरियां प्रत्येक दशा में 500 मीटर से कम नहीं होंगी। उल्लिखित दूरियां फल के प्रकार जिसका एकल अथवा सामूहिक क्षेत्रफल 2.5 एकड़ से कम न हो पर निरपेक्ष रूप से लागू होंगी।

5. स्टोन क्रशर की स्थापना हेतु इस गाइडलाइन के उपरोक्त क्रम संख्या–1, 2, 3 एवं 4 पर उल्लिखित तथ्यों की दूरियों के संबंध में राजस्व विभाग, उ.प्र. के संबंधित क्षेत्र के कम से कम तहसीलदार स्तर के अधिकारी से स्थल के भू–स्वामित्व के दृष्टिकोण से नक्शे का सत्यापन कराते हुए सर्वे, पैमाईश, वैज्ञानिक तरीकों (यथा जी. पी.एस./गूगल मानचित्र आदि विधियों) द्वारा दूरियों का सत्यापन क्षेत्रीय कार्यालय के स्तर से कराया जाए तथा इस प्रकार सत्यापित प्रमाणिक दूरी प्रमाण पत्र ही मान्य होगा।
6. मा0 सर्वोच्च न्यायालय द्वारा रिट याचिका संख्या–I.A. No.- 1598-1600 in W.P.C 202 of 1995 में दिनांक – 04.08.2006 को पारित आदेश के अनुसार राष्ट्रीय उद्यान एवं अन्य प्राणि विहार तथा वन क्षेत्र से 1.0 कि.मी. की दूरी को Safety Zone माना गया है व इस Safety Zone के अन्दर इकाई की स्थापना प्रतिबन्धित है। इस संबंध में वन विभाग द्वारा लगाया गया प्रतिबन्ध लागू होगा।
7. भारत सरकार के पत्र दिनांक–02.12.2009 द्वारा इको सेन्सिटिव जोन घोषित करने संबंधी गाइडलाइन अथवा उ.प्र. राज्य में या उ.प्र. राज्य से सटे राज्यों में वन क्षेत्र एवं अभ्यारण्य को इको सेन्सिटिव जोन घोषित किये जाने की दशा में तथा उक्त इको सेन्सिटिव जोन का कुछ हिस्सा उ.प्र. राज्य की सीमा में आता है तो राष्ट्रीय वन क्षेत्र एवं अभ्यारण्य के प्रतिबन्धों का अक्षरशः अनुपालन इकाई द्वारा किया जाएगा।
8. इस गाइडलाइन के उपरोक्त क्रम संख्या–6 एवं 7 पर उल्लिखित तथ्यों की दूरियों के संबंध में प्रभागीय वनाधिकारी से सर्वे, पैमाईश, वैज्ञानिक तरीकों (यथा जी.पी.एस./गूगल मानचित्र आदि विधियों) द्वारा दूरियों का सत्यापन करते हुए प्रमाणिक दूरी प्रमाण पत्र ही मान्य होंगे एवं वन विभाग के सुसंगत प्रतिबन्ध लागू होंगे।
9. इकाई नदी फ्लड जोन एरिया से कम से कम 500 मीटर दूर होना चाहिए, जिससे इकाईयों द्वारा खनिज अवैध रूप से प्राप्त कर अथवा अवैध खनन कर उपयोग किये जाने की संभावना न हो। इसका सत्यापन सिंचाई एवं जल संसाधन विभाग के प्राधिकृत अधिकारी द्वारा किया जाएगा।
10. इकाई में मुख्य प्लाण्ट एवं मशीनरी चार दीवारी से न्यूनतम 30 मीटर दूर स्थापित करना, वायु प्रदूषण नियंत्रण हेतु नियमानुसार उपयुक्त व्यवस्था, कच्चे माल एवं उत्पाद के भण्डारण करने के लिये पर्याप्त भूमि की व्यवस्था आवश्यक होगी। प्लाण्ट को स्थापित करने के लिये न्यूनतम 1.0 हैक्टेयर भूमि आवश्यक होगी।
11. इकाई की स्थापना हेतु पर्यावरणीय दृष्टि से स्थापना हेतु सहमति (**CTE**) से पूर्व प्रस्तावित इकाई को कच्चे माल की उपलब्धता के संबंध में खनन विभाग के सक्षम अधिकारी से अनापत्ति/क्लीयरेन्स प्राप्त कर, प्रस्तुत करना अनिवार्य होगा।
12. धूल के कणों का उत्सर्जन रोकने की विधि (Dust Extractors) या धूल के कणों को हवा में उड़ने से रोक की विधि (Water Sprinklers) एवं यथासम्भव कवर्ड करने की व्यवस्था इकाई द्वारा की जाएगी।
13. इकाई के अंदर के सभी मार्ग पक्के (Metalled/Cement Concrete) करने होंगे।
14. इकाई की सीमा के अंदर सम्पूर्ण क्षेत्र में धूल को हटाने की व्यवस्था तथा भूमि पर पानी का नियमित छिड़काव किये जाने की व्यवस्था करनी होगी, जिससे धूल के कण हवा में न उड़ सकें।

15. इकाई के चारों तरफ कम से कम 33 प्रतिशत भू–भाग पर धूल कणों को रोकने वाली प्रजातियों के पेड़ की हरित पट्टी का विकास कर उसको संरक्षित करना होगा एवं इसके संबंध में लेआउट प्लान बोर्ड में जमा करना होगा तथा हरित पट्टिका का विकास करने की कार्यवाही स्थापनार्थ सहमति प्राप्त करने के उपरान्त 6 माह में पूरी करनी होगी।

16. धूल एवं ध्वनि प्रदूषण के नियंत्रण में उपयोग होने वाली विधियों एवं उपकरण इकाई मालिक द्वारा अपने स्वयं के खर्चे पर स्थापित करने होंगे। धूल एवं ध्वनि प्रदूषण के नियंत्रण विधियों को इकाई में अनवरत कार्यरत रखने की जिम्मेदारी इकाई स्वामी की होगी।

17. ऐसे स्टोन क्रशर इकाईयॉ, जो कि नवीन गाइडलाइन के लागू होने के उपरान्त स्थापित की जायेंगी, उनके द्वारा उद्योग परिसर के चारों ओर लघु श्रेणी के स्टोन क्रशर ईकाईयो हेतू न्यूनतम 5 मीटर ऊंची तथा मध्यम एवं बृहद श्रेणी की स्टोन क्रशर ईकाईयों हेतु न्यूनतम 6 मीटर ऊंची विन्ड ब्रेकिंगवाल का निर्माण किया जाना अनिवार्य होगा। विण्ड ब्रेकिंग वाल सबसे ऊंची कन्वेयर बेल्ट से न्यूनतम 1 मीटर ऊंची होगी। विण्ड ब्रेकिंग वाल के रूप में जी.आई.शीट/अन्य बैरिकेटिंग व्यवस्था के साथ नटबोल्ट से टाइट न्यूनतम 08 एम.एम. मोटी टीन की चादर ही मान्य होगी।

18. किसी भी स्थान पर भण्डारित पदार्थ (कच्चा माल/उत्पादित माल) की अधिकतम ऊंचाई विण्ड ब्रेकिंग वाल की ऊंचाई से 1.5 मीटर कम रखा जाना सुनिश्चित किया जाएगा।

19. इस गाईडलाइन के लागू होने के पूर्व से स्थापित इकाई जिसे विगत वर्षों में राज्य बोर्ड से स्थापनार्थ अथवा संचालनार्थ सहमति प्राप्त थी, परन्तु वह इस गाईडलाइन के अनुसार मानकों के अनुरूप न हो, उसे मानक के अनुरूप स्थल पर स्थानान्तरण (शिफ्ट) किये जाने हेतु अधिकतम 2 वर्ष की छूट रहेगी।

    परन्तु ऐसी इकाई जो इस गाईडलाइन के अनुरूप नहीं है एवं उसे विगत वर्षों में राज्य बोर्ड से स्थापनार्थ अथवा संचालनार्थ सहमति प्राप्त नहीं थी को तत्काल प्रभाव से बन्द कराया जाएगा।

नोटः– इस गाईडलाइन में वर्णित दूरियों का आंकलन एरियल डिस्टेन्स द्वारा किया जाएगा।

<u>अतएव बोर्ड से समक्ष प्रस्ताव है कि–</u>

प्रदेश में वर्तमान में चल रहे निर्माण कार्यों एवं औद्योगिकीकरण की गति को बनाये रखने के दृष्टिगत पर्यावरणीय दृष्टि से संतुलित विकास एवं पर्यावरण संरक्षण के उद्देश्य से प्रदेश में स्टोन क्रेशर, स्क्रीनिंग प्लाण्ट एवं पल्वराइजर ईकाईयों हेतु बोर्ड की 80वीं बैठक में अनुमोदित तथा 83वीं बैठक में संशोधित गाईडलाइन को अधिक्रमित करने एवं नवीन गाईडलाइन लागू किये जाने हेतु अनुमोदन प्रदान करना चाहें।

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Annexure No.4

Environmental Guidelines
for
Stone Crushing Units

Central Pollution Control Board

Ministry of Environment, Forest and Climate Change
Parivesh Bhawan, East Arjun Nagar
Delhi-110032

(July, 2023)

1.0 Introduction

Stone crushing sector is an important industrial sector engaged in producing crushed stone of various sizes (40 mm.20 mm.10 mm. crushed sand, stone dust etc) depending upon the requirement which acts as raw material for various construction activities.

Stone crushing operation releases a substantial amount of fugitive dust, which not only pollute the environment, but also pose a health hazards to the workers and the surrounding population. The growth in infrastructure is leading to increase in demand of raw materials, thereby resulting in the need to set up new stone crushing units or increase production from existing units. This poses a challenge to maintain the ambient air quality, which is possible if environmental guidelines predetermined by the industry concerned are followed.

Inventory and information about stone crushing units gathered from 27 SPCBs/PCCs (Arunachal Pradesh, Andaman & Nicobar island, Assam, Bihar, Chandigarh, Chhattisgarh, Daman, Dadra & Nagar Haveli, Goa, Gujarat, Haryana, Himanchal Pradesh, Jharkhand, J&K, Karnataka, Kerala, Madhya Pradesh Maharashtra, Manipur, Meghalaya, Mizoram, Nagaland, Odisha, Punjab, Sikkim, Tripura, Uttarakhand), and the data received indicates that there are about 16,931 stone crushing units with capacity ranges between 0.1 TPH to 1,400 TPH.

2.0 Classification of Stone Crushing Units

Based on the information received from SPCBs/PCCs, stone crushers may be classified into small, medium and large-scale in terms of production capacity.

S.No.	Category	Production capacity (TPH)
1.	Small Scale	Up to 25
2.	Medium Scale	26 to 100
3.	Large Scale	100 above

3.0 Stone Crushing Process

The stone crushing process can be broadly divided in following stages:

3.1 Transportation of raw material: Stones extracted from various sources are transported to stone-crushing units by means of trucks, trailers or automatic dumpers.

3.2 Primary crushing: Mined stones are fed directly into the primary crusher through stone feeders. The primary crusher breaks large stones and boulders into 100-140 mm size stones. Crushed stones are sent to secondary crusher for further reduction into smaller sizes. Various types of crushers are used in stone crushing industry. Jaw crushers are widely used as primary crushers.

3.3 Secondary crushing: After primary crushing, crushed stones are fed to secondary crushers through conveyor belts. In this stage, stones are further crushed to a size of 40-60 mm to 10 mm or even smaller. Stone crushing units use different types of crushers for secondary crushing. Granulator or cone crusher is usually used for secondary crushing.

3.4 Screening: From secondary crusher, crushed stones are transferred for screening through a conveyor belt. Screening is the process for segregating products of various sizes. Different mesh size screens are aligned one below the other and each screen is connected to a separate conveyor belt for discharging different size products. Mass that remains on the screen is called ‘oversize’ and material that passes through screen is called ‘under size’. Oversize is returned to secondary crushers for further crushing and then again to screen. Under size is discharged through a ‘telescopic chute’ and screened products of various sizes are conveyed to stockpiles by belt conveyors. Different types of screens are used such as; grizzly-type screen, vibrating screen and rotary screen. Vibrating screens are most commonly used.

3.5 Tertiary crushing: Tertiary crushing is carried out in units that produce stone dust as their primary product. Dust is usually a by-product of stone crushing process. Units that produce dust, install a separate machine, usually roller crushers. Stones of size 10-20 mm are sent to roller crushers for grinding into fine dust.

3.6 Product storage and loading: After crushing and screening, final product is transferred to a conveyor belt which distributes the product into different stockpiles, depending on size of the product. The product/fines are either stored as stockpiles or directly loaded into trucks & dumpers and transported.

4.0 Environmental issues associated with Stone Crushing Units

The major environmental issue due to operation of a stone crushing unit is fugitive dust emissions which is contributed by the following processes:

- **Primary crushing**: Primary crushers breaks large boulders into smaller sizes. Crushing process as well as unloading of stones generate a substantial amount of fugitive dust. Mechanism for water sprinkling is provided to reduce fugitive dust. Some primary crushing areas are partially or completely covered with a shed as a measure to further prevent the fugitive dust emissions to surroundings, however at some places partial coverings provided which do not appear to be sufficient to such emissions.

- **Secondary crushing:** Compared to primary crushing, fugitive dust emitted at secondary crushing is relatively higher. Generally, insufficient covered shed provided in the process results in fugitive emissions.

- **Screening:** Screening process is also a source of fugitive dust emissions. As the material is conveyed to screen from secondary crusher, screen vibrates and thus, separates the material of different sizes resulting into huge amount of fugitive dust emissions. Generally, units provide covered shed and water sprinklers to combat

dust emissions however, improper design and operation of sprinklers and improper covering is an issue.

- **Tertiary crushing:** Fugitive emissions are generated during grinding of stones into fine dust.

- **Conveyor Belt:** Conveyor belts are primary means of transferring raw materials and products from one end to the other. Movement of products on the conveyor belts is a potential source of fugitive dust emissions. To reduce dust emissions, water sprinkling arrangement is provided on each belt. Some units cover conveyor belts either with sheets or thick cloth to reduce dust emissions.

- **Product release and storage**: Fugitive emissions generated during transfer of material through telescopic chutes is lower than that generating during direct disposal of product on stockpile. Material, such as stone dust, stored in open areas is are also a potential source of fugitive dust emissions.

- Although no process waste water is generated from stone crushing units, however, water is used for sprinkling, conveyed to settling tanks of appropriate size which is recycled and reused in process.

5.0 Environmental Guidelines for Stone Crushing Units

The stone crushing units should adopt following environmental guidelines to prevent/suppress fugitive dust emissions from their operation:

Source of emission	Measures to be Taken
Unloading of raw material for storage	Water sprinkling with adequately designed nozzle which produce tiny droplets of water should be provided during raw materials unloading .
Unloading of raw material into hopper	• Three sides and top should be covered and one side may be kept open for vehicular movement. • Water sprinklers should be provided on approach roads.

Primary Crushing/ Jaw Crusher	• Crusher should be completely enclosed by GI/MS sheets on top and at least three sides completely from the ground level. One side should have provision of movable sheet/door for movement/maintenance. • Primary crushers/jaw crushers should be covered with tarpaulin/cotton cloth/suitable materials to contain fugitive dust emissions (**Figure-1**) • Water sprinkler system with adequately designed nozzle which produce tiny droplets of water should be provided at primary crusher/jaw crusher so that fugitive emissions are contained and amount of water sprayed should be optimized.
Secondary Crushing	• Crusher should be completely enclosed by GI/MS sheets on top and at least three sides completely from the ground level. One side should have provision of movable sheet/door for movement/ maintenance. • Dry extraction cum bag filter followed by cyclone to be provided for control of emissions.
Screening	• Crusher should be completely enclosed by GI/MS sheets on top and at least three sides completely from the ground level. One side should have provision of movable sheet/door for movement/ maintenance. Door to be kept closed during operation. • Flexible covers where conveyors pass through the screen house should be installed at entries and exits of conveyors to screen house. • Dust extraction system connected with bag filter to be provided. • Provision of water mist sprinkling systems with adequately designed nozzle which produce tiny droplets of water should be made at inlet/outlet of screens.
Tertiary Crushing	• Crusher should be completely enclosed by GI/MS sheets on top and at least three sides completely from the ground level. One side should have provision of movable sheet/door for movement/ maintenance. Dust extraction system connected with bag filter to be provided. • Provision of water mist sprinkling system should be made with adequately designed nozzle which produce tiny droplets of water.

Conveyor Belts	Conveyor belts should be properly covered from node to node with a thick sheet of suitable material along with water sprinkling system with adequately designed nozzle which produce tiny droplets of water.
Discharge points	Flexible Telescopic chute from top of discharge point to the ground level should be provided (**Figure-2 & Figure-2(a)**).
Product storage	• Properly designed telescopic chute of adequate length of suitable material should be provided at ends of conveyor so that dust generated from this section is contained at source. • All open stockpiles for aggregates of size above 5 mm should be kept sufficiently wet by water spraying. • Stockpiles of aggregates of 5 mm size or less should be covered to ensure that same is not carried away (or whipped out) by wind.

5.1 General Measures

i. Wind breaking wall: GI/MS/brick wall should be provided along the periphery of crusher. Height of the wall should be 3-ft more than the highest node of the crusher.

ii. Roads: Metaled/concrete roads should be provided within the premises. Ramps and the entire ground area inside the premises should also be metaled.

iii. Housekeeping: To curb the air pollution in the crusher premises, arrangement of rotating water sprinkling system/fogger/Anti-smog gun should be provided. Water sprinklers should have adequately designed nozzle which produce tiny droplets of water, as such system is more effective in dust control with significant reduction in consumption of water**.** Fine dust accumulated and bag filters in the crushing area should be cleaned at regular intervals and the collected dust should be stored in sacks for further sale or disposal.

iv. Plantation: 2-3 rows of tall trees should be planted around the periphery of crusher.

v. Housing should be open for movement of mechanical drivers, conveyor belts, etc. should be sealed properly with flexible rubber flaps.

vi. Name of the unit, contact details of the owner and address of the unit, plant capacity and date of issue of CTE/CTO from SPCBs/PCCs should be displayed on the display board at the entrance.

vii. Transportation: Vehicles carrying any kind of material should be completely covered.

viii. Regular wetting of roads should be done to suppress dust within the premises to control dust emission re-suspension.

ix. Water consumption and handling: Unit should provide settling tanks of appropriate size and recycle & reuse of the water in process. Crusher should provide a water storage tank with adequate capacity. In case of use of groundwater, stone crushing unit should obtain permission to extract groundwater from the Central Ground Water Authority (CGWA)/Ground Water Department (GWD) of the State/UT. Unit should maintain proper log book of consumption of fresh water. Depending on availability, efforts may be made to use STP treated water instead groundwater to control emissions from process activities.

6.0 Regulatory/Monitoring Mechanism for Stone Crushing Unit

i. Stone crushing unit should obtain Consent to Establish (CTE) and Consent to Operate (CTO) from the concerned SPCBs/PCCs.

ii. Unit while applying for CTO/renewal of consent, should upload the duly filled checklist attached at **Annexure-1** along with digitally tagged photographs and videos of the crushing unit to ensure compliance of the conditions mentioned in the guidelines. SPCBs/PCCs should digitally verify the said conditions before issuance of CTE/CTO/renewal of consent.

iii. CCTV/PTZ cameras should be installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage.

iii. Stone crushing unit shall comply with emission norms prescribed under the Environment (Protection) Rules, 1986 and conditions laid down in CTO by concerned SPCB/PCC.

v. Online/manual ambient air monitoring systems to be installed in crusher zone as per CPCB/SPCB guidelines – in upwind and downwind directions.

vi. Stone crushing unit should develop green belt as per the plan approved by concerned Department of the State/UT.

vii. Local authorities should associate with stone crusher associations for the construction of metalled road in the entire crusher zone.

viii. A District Level Committee should be constituted under chairmanship of District Magistrate/Deputy Commissioner so that surprise inspections for surveillance of stone crushing units located under their jurisdiction can be carried out on regular basis.

ix. Health survey of workers should be carried out by the stone crusher on half-yearly basis**.**

x. New Crushers should be allowed to operate only in dedicated crusher zones as per the siting policies of SPCBs/PCCs.

xi. Stone crusher unit should be operated only during day time (i.e. 6.00 AM to 10.00 PM) to avoid inconvenience to the nearby residents due to ambient noise.

Figure-1: Covering of Primary/Jaw crusher

Figure-2: Chute from top of discharge point

Figure-2(a): Chute from top of discharge point

Annexure-1

Format/Checklist for SPCBs/PCCs before issuance of CTE & CTO

S. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Yes/No
1.	Unloading area of raw material, primary crusher, Screener, conveyors belts and transfer points	Water sprinklers installed with adequate designed nozzles (Upload photo/videos).	
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone. (Upload photo).	
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	
4	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).	
5	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall (Upload photo)	
General			
6.	Wind breaking wall	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher (Upload photo)	
7.	Roads	Metalled/concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	

8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	
9.	Green belt	Plantation of 2-3 rows of tall trees around the periphery of crusher	
9.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	
10	Covering of vehicles	Covering of vehicles carrying any kind of material .	
11	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	
12	Photos/videos	Upload photographs/videos ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/ Renewal	

****

Annexure No.5

(63)

FORM 1
CONSENT SEEKING FORM

(To be submitted in triplicate)

(See RULE 27)

Application for consent for emissions/continuation of emission under section 21 of the Air (Prevention and Control of Pollution) Act, 1981.

Dated
11/11/2020

From ,

JAI MAA DURGAE MIXTURE PLANT, ARAZI
NO. 587,588 AND 605MI, VILL. BHAGWATI
DEI, PARGANA-BHAGWAT, TEHSIL-CHUNAR,
DISTRICT-MIRZAPUR(U.P.)
City:BHAGWATI DEI
Block:Chunar
District:MIRZAPUR

To ,
The Member Secretary,
U. P. Pollution Control Board,
Lucknow.

Sir,

I/We hereby apply for CONSENT under Section 21 of the Air(Prevention and Control of Pollution)Act, 1981(14 of 1981) to make emission from Industrial Plant owned by (1) SANTOSH KUMAR SINGH for a period upto (2) 5 YEARS(UP TO 31.07.2025) years

2. The annexure, appendices other particulars and plans in triplicate are attached herewith.
3. I/We further declare that the information furnished in the Annexure, appendices and plans is correct to the best of my/our knowledge.
4. I/We hereby submit that in case of change either of the point or the quantity of discharge or its quality, a fresh application for CONSENT shall be made and until such CONSENT is granted no change shall be made
5. I /We hereby agree to submit to the Board and application for renewal of consent one month in advance of the date of expiry of the consent period
6. I/We undertake to furnish other information within one month of its being called by the Board.
7. Bank Details.

Bank Draft No.	Date	Amount

Accompaniments:-

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ANNEXURE TO FORM

Altered

NOTE- Any applicant knowingly giving incorrect information or suppressing any information pertaining thereto shall be liable to an action under the provisions of the Act .
While filling this Annexure the applicant shall in respect of such of the items as do not pertain to his activity state 'not applicable' and shall not leave blank .

7. State Working season per year of the plant: : Jan to Dec

8. (a) Number of workers attending the factory shift wise &/ or per day : 5

   (b) Number of workers residing in the premises : 2

9. Indicate the present use of the land in the vicinity(5 Km.radius) of the:

Name of Surrounding	Distance(in meters)	Description

10. Climatological and Meterological Details(if available) :

    (a) Indicate the climate conditions at the site(arid and semi-arid etc.) :

    (b) Rainfall(yearly average range) :

    (c) Temperature(seasonal range) :

    (d) Information on speed and direction of wind :

    (c) Humidity and Solar radiation :

11. Give list of all materials in the process:

Raw Materials Name	Raw Materials Quantity	Principal use
BOLDER-200 TPH	200	STONE GRITTS-200 TPH

A process flow diagram must be included with this statement showing entry and exit points of all raw materials, intermediate products, by products and finished products, Detail process and control equipment.: (See Enclosure)

12. Fuel Consumption in Tonnes/day

Fuel Name	Daily Comsumption(T/day)	Unit	Calorific value	Ash contents	Sulphur contents	Others

13. Atmospheric Emission from each stack

1. JAI MAA DURGA MIXTURE PLANT SDM NOC.pdf (Attached)
2. JAI MAA DURGA MIXTURE PLANT PARTNERSHIP DEED.pdf (Attached)
3. JAI MAA DURGA MIXTURE PLANT LAND PAPER.pdf (Attached)
4. JAI MAA DURGA MIXTURE PLANT NOC.pdf (Attached)
5. JAI MAA DURGA MIXTURE PLANT FOREST NOC.pdf (Attached)
6. JAI MAA DURGA MIXTURE PLANT BANK GAURANTEE.pdf (Attached)
7. JAI MAA DURGA MIXTURE PLANT NOC COMPLIANCE REPORT.pdf (Attached)

Yours faithfully,

Signature

Name of the applicant: SANTOSH KUMAR SINGH

Address of the Applicant: ARAZI NO. 587,588 AND 605MI, VILL. BHAGWATI DEI, PARGANA -BHAGWAT, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR

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(e) Further action that is being taken up by the firm to control air pollution.	: N.A.
Other relevent information, if any	: NO ANY WATER POLLUTION GENERATED
	Signature
	Name and Address of the applicant on behalf of : SANTOSH KUMAR SINGH,ARAZI NO. 587,588 AND 605MI, VILL. BHAGWATI DEI, PARGANA-BHAGWAT, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR
	Name and Address of the Firm on behalf of which application is made : SANTOSH KUMAR SINGH,ARAZI NO. 587,588 AND 605MI, VILL. BHAGWATI DEI, PARGANA-BHAGWAT, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR

Total no. of stacks:	
Material for construction of Stack:	
Stack Attached to:	
Height above ground level(in metres):	
Height above roof(in metres):	
Stack Top:	
Inner dimensions (in meters):	
Gas quantity-m^3/hr:	
Flue gas temperature 'C:	
Exit velocity of gas/sec:	

(a) Flue gas emission

Stack No.	Type of fuel	Quantity of fuel/hr	Type of firing	So2	Nox	CO/HC	Particulates	Others

(b) Process Emission

Quantity of gas (in Nm^3/hr)	So2	Co2	Analysis of vent hydrocarbons	Particulates in mg/Nm3	Other Specify

(c) Particulate analysis :

(d) Chemical Composition(if available) :

14. Give details of flue gas sampling arrangements : IN PREMISES

15. Give details of laboratory facilities available for analysis of emission : N.A.

16. Is there sufficient space available for installing air pollution control equipment :

17. Details of Air Pollution :-

Stack Name	Equipment Name	State

18. State the total quantity of air handled by ventilation equipments,specify size and no.of equipments, installed or to be installed

Equipment Name	Equipment Size	No. of equipments	Status

19. Give the following details

(a) Total investment in the factory and the year of investment. : Investment:-RS. 1.0 CR. TO 10 CR. Year of Investment is :-2020

(b) The estimated expenditure for implementation of the scheme to control air pollution :RS. 12.5 LAC

(c) Expenditure incurred to update progress achieved(physical) for air pollution control, if any, and the year/years of investment along with physical progress achieved. The firm should give details of action taken to date and the expenditure incurred and the time required for the scheme. : N.A.

(d) Annual operation and maintenance-cost of Air Pollution Control Plant, if any : N.A.

lution control devices, hazardous waste treatment and disposal areast .

nufacturing process flow sheet, with description note on the manufacturing process for each product .

Copies of latest consenVauthorisation/Environmental Impact Assessment Clearance .

: Copies of SSI registration Letter of IntenV industrial licenses, clearances from the Department or any other relevant document (ifapplicable) .

7 : Copies of planning permission certificate issued by the local bodies/District Town & Country Planning/Metropolitan Development Authorities .

8 : Compliance report on the latest CTE /CTO conditions stipulated under Water & Air Acts issued to the Unit .

Explanatory Notes for filing in form and the Annexure .

The notes are given only for those items for which explanations is considered desirable .

Form-

1. Here mention the name of the owner of the land/premises, if other than the applicant industry or factory in continuation of legal business as per Air (Prevention and Control of Pollution) Act,1981. If the land/premises belongs to the factory/ industry, say self
2. Here mention the date up to which the consent is sought for.

Annexure to form-

'Existing 'means that which is operation at the time of applying for consent .

'New' that which has been modified due to change in quantity and/or quality of emission.

'Altered' means that which has been modified due to change in quantity and/or quality of discharge arrangement and/or point of discharge etc.

Item 1 : Here mention name of the owner of the land/premises if other than the applicant industry or factory in continuation of of legal busines as per Air (Prevention and Control of Polution) Act ,1981 if land/premises belong to the factory/industry say self .

Item 1(a) : The industrtes are categorised based on the investment as follows : Major industry- having investment of more than 2 crores. Medium industry- having investment of 10 lakhs to 2 crores.Small scale industry having investment of less than 10 lakhs rupees

In place of above criteria kindly give category as per latest notification

Item 2 : Here give the registered name of the industry/institution factory/local bodies etc under which the business is carried out.

Item 6 : Applicable to only those are as which are prohibited areas such astheOrdinance Factories, Mint, etc.

Item 10(c) : Here State the temperature in C in summer winter monsoon and post monsoon seas on.

Item 10(d) : Here state the seasonal average wind direction and speed in and around the site of the plant. The above information can be had from representative Meterological centre .

Item 13 : Analysis of the flue gas emission, process emission and particulars analysis should be done for each stack, emissions. Where ever stacks are not provided the shop floor specific concentration should be reported . Chemical Analysis of particulars matter in the emission should be furnished giving details such as organic matter ,metals ,non-metals , redioactive, substances, asbastos, silicates etc.

Item 17 : Here mention the detailed specifications of control system used or proposed to be used with efficiency . Also furnish ihe layout of the control system with dimensions.

Item 18 : Here state the total quantity of ventilation air handled by equipments' such as roof extractors, Evaporative coolers etc

Additional Documents suggested for submission:

1 : Separate Demand Draft towards consent fee Water & Air .

2 : Annual Report or certificate frorn Chartered Accountants in support of fixed assets,current assets and current liabilities .

3 : Layout plan showing the location of stacks (chimneys), effluent treatment plant, effluent disposal areas,

(b) If yes, state the name of the Authority and furnish a certified copy of the order under which the area has been declared as prohibited area : -

Common General Information required for consent to operate under Water Pollution (Prevention & Control) Act, 1974 and Air Water Pollution (Prevention & Control) 1981.

1.	(a) Full name of the applicant with address	:	SANTOSH KUMAR SINGH,ARAZI NO. 587,588 AND 605MI, VILL. BHAGWATI DEI, PARGANA-BHAGWAT, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR (Tel. No.) 0542-9721015483
	(b) Is the firm registered?	:	YES
	(c) If yes, give the number & date of registration and authority with whom registered.	:	09AAPFJ6860QIZ9,01/01/2020
	(d) Full Address of the registered office	:	REGISTRATION
	(e) Names, designation and full address of persons like Partners, Managing Director/Manager etc.	:	SANTOSH KUMAR SINGH ARAZI NO. 587,588 AND 605MI, VILL. BHAGWATI DEI, PARGANA-BHAGWAT, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR 9721015483
	(f) Under which category does the industry fall: Large/Medium/Small Scale.	:	small
2.	Full name of the Land/Premises/Institute/Factory/Industry/Local body with address	:	JAI MAA DURGAE MIXTURE PLANT Address:ARAZI NO. 587,588 AND 605MI, VILL. BHAGWATI DEI, PARGANA-BHAGWAT, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR(U.P.) Tel. No.:9721015483-9721015483 E-mail :sks197412345@gmail.com
3.	Give revenue /City Survey No. of the land/premises for which the application is made:	:	District:MIRZAPUR Town/Village:BHAGWATI DEI City Survey no./Revenue Survey no.:587,588,605 MI Khata No.:00066,00161 Area in Hectares:AS ENCLOSED.
4.	State month and year in which the plant was actually put into commissions or is proposed to be put into commission:	:	January,2020
5.	State the Civil/Military /Defence/industrial Estate etc. under whose administrative jurisdiction the occupiers/industrial plant is situated:	:	Other District:MIRZAPUR Corporation:N.A. Village PanchayatBHAGWATI DEI Contonment:N.A. Defence Deptt:N.A. State Govt:UTTAR PRADESH Prohibited areas:N.A. Others:N.A.
6.	(a) State whether plant site has been declared as prohibited area:	:	NO

(16)

भारतीय गैर न्यायिक

एक सौ रुपये Rs. 100

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(P. N. Soney)
Notary Sonebhadra

शपथ–पत्र

समक्ष

क्षेत्रीय अधिकारी

उ0 प्र0 प्रदूषण नियन्त्रण बोर्ड,

सोनभद्र।

मैं **संतोष कुमार सिंह पुत्र अलगू सिंह, उम्र 45 वर्ष, निवासी–इमलिया कलां, पोस्ट–पटिहट्टा, तह0 चुनार, जनपद मीरजापुर** का मूल निवासी हूँ। मैं शपथ पूर्वक निम्नलिखित बयान करता हूँ :–

1. यह कि मैं मेसर्स जय माँ दुर्गा मिक्चर प्लांट, ग्राम भगौतीदेई परगना–भगवत, तह0 चुनार, जनपद मीरजापुर का पार्टनर हूँ।
2. यह कि उद्योग मेसर्स जय माँ दुर्गा मिक्चर प्लांट, ग्राम भगौतीदेई परगना–भगवत, तह0 चुनार, जनपद मीरजापुर के आराजी संख्या 587,588 एवं 605मि पर स्थापित किया गया है।
3. यह कि उद्योग निर्गत अनापत्ति प्रमाण–पत्र दिनांक 28.09.2020 के अनुसार प्लाण्ट की स्थापना की गयी है जिसमें कच्चे माल के रूप में स्टोन बोल्डर का प्रयोग कर 200 टन/घण्टा की दर से स्टोन एग्रीगेट्स का उत्पादन किया जायेगा। प्लांट के संचालन हेतु एकास्टिक एन्क्लोजर युक्त 500 के0वी0ए0(01 नं0) एवं 63 के0वी0ए0(01 नं) का डी0जी0 सेट स्थापित किया गया है है जिसमें आवश्यकतानुसार एच0एस0डी0 का उपयोग किया जायेगा।
4. यह कि उद्योग द्वारा जमीन की सतह से 12 फीट ऊँची विण्ड ब्रेकिंगवॉल स्थापित किया जाना प्रस्तावित है तथा प्रस्तावित स्थल के एक तिहाई भू–भाग पर ऊँचे, घने एवं प्रदूषणरोधी किस्म की पौधों की हरित पटिटका विकसित की गयी है।
5. यह कि उद्योग द्वारा केन्द्रीय प्रदूषण नियन्त्रण बोर्ड द्वारा बनाये गये गाइडलाइन्स के अनुसार समुचित वायु प्रदूषण नियंत्रण व्यवस्थायें स्थापित की गयी हैं।
6. यह कि उद्योग की स्थापना का कार्य राज्य प्रदूषण नियत्रण बोर्ड से स्थापनार्थ सहमति प्राप्त करने के उपरान्त ही प्रारम्भ किया जायेगा।
7. यह कि उद्योग द्वारा प्राइमरी जॉ क्रशर, सेकेण्डरी जॉ क्रशर, वाइब्रेटिंग स्क्रीन्स, समस्त कन्वेयर बेल्ट्स को पूर्णतया कवर्ड किया जायेगा तथा समस्त प्रक्रिया उत्सर्जन श्रोतों, विण्ड ब्रेकिंग वॉल पर डस्ट सप्रेशन हेतु वाटर स्प्रिंकलिंग सिस्टम की व्यवस्था स्थापित की गयी है।
8. यह कि उद्योग द्वारा वायु प्रदूषण नियंत्रण व्यवस्थाओं के संचालन में विद्युत खपत के मापन हेतु पृथक इनर्जी मीटर स्थापित किया जायेगा।
9. यह कि उद्योग द्वारा डस्ट सप्रेशन हेतु स्थापित वाटर स्प्रिंकलिंग सिस्टम में जल खपत की मात्रा की मापन हेतु प्रस्तावित बोर वेल पर इलेक्ट्रो मैग्नेटिक फ्लोमीटर स्थापित किया जायेगा।
10. यह कि उद्योग द्वारा मा0 एन0जी0टी0/ओवर साईट कमेटी/केन्द्रीय प्रदूषण नियंत्रण बोर्ड/ उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा स्टोनक्रशर के सम्बन्ध में जारी आदेशों/निर्देशों का अक्षरशः अनुपालन किया जायेगा।

NOTARY Prabhakar Nath Soney (Advocate) Distt. Sonebhadra Regd. No. 29/04/2008 Valid up to 21 OCT. 2023 GOVT. OF U.P. (INDIA)

(15)

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9-11-2020

आय का कुछ विवरण स्वयं की अर्जित है

संतोष कुमार सिंह

10/11/2020

Santosh Kumar Singh S/o Shri ... R/o ... has been identified by Shri ... Appeared before me ... I certified that he/she ... of facts mentioned in the affidavit/declaration, and I administered oath to him.

(P.N. SONEY)
Adv.-NOTARY
ROBERTSGANJ-SONBHADRA

(14)

11. यह कि उद्योग द्वारा पर्यावरण (संरक्षण) अधिनियम, 1986 के अन्तर्गत वर्णित प्राविधानों तथा निर्धारित पर्यावरण मानकों का पूर्णतया अनुपालन जायेगा।
12. यह कि उद्योग में घरेलू प्रयोजन के फलस्वरूप जनित बहिश्राव के शुद्धीकरण हेतु सेप्टिक टैंक/सोकपिट की व्यवस्था स्थापित की जायेगी। उद्योग द्वारा औद्योगिक उत्प्रवाह का निस्तारण नहीं किया जायेगा।
13. यह कि उद्योग द्वारा स्टोन क्रशर में कच्चे माल के रूप में प्रयोग किये जाने वाले स्टोन बोल्डर्स प्राप्त करने हेतु आपूर्तिकर्ता संस्था के मध्य का अनुबन्ध संचालन से पूर्व राज्य बोर्ड को प्रेषित किया जायेगा।
14. यह कि उद्योग परिसर के अन्दर बोल्डर रोड (मिटल रोड) स्थापित किया जायेगा तथा इसका समय–समय अनुरक्षण किया जायेगा।
15. यह कि उद्योग द्वारा जल (प्रदूषण निवारण तथा नियंत्रण)अधिनियम, 1974 (यथासंशोधित) तथा वायु जल (प्रदूषण निवारण तथा नियंत्रण)अधिनियम, 1981 (यथासंशोधित) में वर्णित प्राविधानों का पूर्णतया अनुपालन किया जायेगा।
16. यह कि उद्योग वन विभाग की भूमि पर स्थापित नहीं है।
17. यह कि उद्योग द्वारा फायर एण्ड सेफ्टी डिपार्टमेन्ट द्वारा बनाये गये गाइडलाईन्स का पूर्णतया अनुपालन किया जायेगा तथा उद्योग में कार्यरत कार्मिकों को सुरक्षा उपकरण के रूप में मास्क/गम्बूट्स/गोगल्स/हेलमेट आदि उपलब्ध कराया जायेगा।
18. यह कि मेरे उद्योग के सम्बन्ध में पर्यावरण विभाग, उ0प्र0 शासन द्वारा गठित अन्तर्विभागीय समति द्वारा की जॉच आख्या के सम्बन्ध में राज्य प्रदूषण नियंत्रण बोर्ड एवं पर्यावरण विभाग, उ0प्र0 शासन द्वारा कोई निर्णय लिया जाता है, तो मुझे सर्वमान्य होगा।
19. यह कि प्रस्तावित उद्योग प्रोपराइटरशिप उद्योग है तथा जी0एस0टी0 पंजीयन ऑनलाइन आवेदन–पत्र के साथ निवेश मित्र पोर्टल पर अपलोड कर दिया गया है।
20. यह कि उद्योग का प्रस्तावित स्थल राज्य प्रदूषण नियंत्रण बोर्ड द्वारा स्टोन क्रशर उद्योगों हेतु बनायी गयी स्थल सम्बन्धी गाईडलाइन के अनुरूप है तथा प्रस्तावित स्थल के 1.0 कि0मी0 त्रिज्यक दूरी के अन्दर कोई आबादी, स्कूल, अस्पताल एवं सार्वजनिक भवन स्थित नहीं है। इस सम्बन्ध में भी उक्त दूरी का उल्लेख किया गया है तथा इसकी छायाप्रति भी आपके कार्यालय में प्राप्त करा दिया गया है
21. यह कि निर्गत अनापत्ति प्रमाण–पत्र की शर्त 38 के अनुसार रू0 50000/– मात्र की बैंक गारंटी संख्या 594जीटी02203120001 दिनांक 07.11.2020 मूल रूप में आपके कार्यालय में दिनांक 09.11.2020 को प्राप्त करा दिया गया है जिसकी प्राप्ति ऑनलाइन निवेशमित्र पोर्टल पर अपलोड की जा चुकी है।
22. यह कि प्रस्तावित उद्योग स्थल से आरक्षित वन एवं वन्य जीव अभ्यारण्य से से दूरी संबंधी प्रमाण–पत्र संख्या 19/37/2020–21 दिनांक–11.09.2020 ऑनलाइन निवेशमित्र पोर्टल पर अपलोड की जा चुकी है।

यह कि उद्योग के संचालन हेतु ऑनलाइन निवेश मित्र के माध्यम से सहमति वायु एवं जल आवेदन पत्र 05 वर्षों हेतु प्रेषित किया गया है अतः आपसे निवेदन है कि सहमति आदेश जल एवं वायु निर्गत करने की कृपा करें।

मेरे द्वारा उपरोक्त क्र0सं0 01 से 22 तक पर दी गयी सूचनायें पूरे होशों हवाश में दी गयी है तथा इसमें कोई तथ्य छिपाया नही गयी है। ईश्वर मेरी मदद करें।

शपथग्राही
संतोष कुमार सिंह
(संतोष कुमार सिंह)
पार्टनर
मेसर्स जय माँ दुर्गा मिक्चर प्लाण्ट

मेसर्स जय माँ दुर्गे मिक्चर प्लाण्ट, ग्राम–भगौतीदेई, परगना–भगवत, तहसील–चुनार, जनपद–मीरजापुर का उ0प्र0 आनलाईन कन्सेन्ट मैनेजमेन्ट एण्ड मॉनीटरिंग सिस्टम (UPOCMMS) के माध्यम से प्राप्त सहमति (जल एवं वायु) आवेदन–पत्र के सन्दर्भ में निरीक्षण आख्या :–

उपरोक्त सन्दर्भित उद्योग का निरीक्षण अधोहस्ताक्षरी द्वारा **दिनांक–17.04.2025** को किया गया। निरीक्षण के समय उद्योग उत्पादनरत नहीं पाया गया तथा श्री संतोष कुमार सिंह उद्योग प्रतिनिधि के रूप में उपस्थित थे। निरीक्षण के समय पाये गये तथ्यों, कार्यालय में उपलब्ध अभिलेखों एवं उपस्थित प्रतिनिधि द्वारा हुई वार्तानुसार निरीक्षण आख्या निम्नवत् हैः–

1. उक्त उद्योग ग्राम–भगौतीदेई, परगना–अहरौरा, तहसील–चुनार, जनपद–मीरजापुर के आराजी सं0–587,588 एवं 605मि पर होना सूचित है। उद्योग के संचालन हेतु राज्य बोर्ड के ऑनलाइन संदर्भ संख्या–110336/UPPCB/Sonbhadra(UPPCBRO)/CTO/water/MIRZAPUR/2020 दिनांक–14.01.2021 द्वारा सहमति आदेश (जल) दिनांक–31.07.2025 एवं ऑनलाइन संदर्भ संख्या–110335/UPPCB/Sonbhadra (UPPCBRO)/ CTO/air/MIRZAPUR/2020 दिनांक–14.01.2021 द्वारा सहमति आदेश (वायु) दिनांक–31.07.2025 तक निर्गत किया गया है। उद्योग के स्थल का जियो को–ऑर्डिनेट्स **अक्षांश–25.056860** एवं **देशान्तर–82.991243** अंकित है।
2. उद्योग द्वारा कच्चे माल के रूप में स्टोन बोल्डर्स का प्रयोग कर विभिन्न साईज की स्टोन ग्रिट्स का उत्पादन किया जाता है। उद्योग की स्टोन ग्रिट की उत्पादन क्षमता 200 टन/घण्टा सूचित है। उक्त उद्योग केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा प्रवर्गीकृत उद्योगों की सूची में नारंगी श्रेणी के उद्योगों के अन्तर्गत आच्छादित है।
3. निरीक्षण के समय उद्योग के संयंत्र उद्योग के संयंत्र जैसे–प्राईमरी जॉ क्रशर, सकेण्डरी जॉ क्रशर, वाइब्रेटिंग स्क्रीन (झरना) एवं कन्वेयर बेल्ट्स टीन शेड से कवर्ड पाये गये। कन्वेयर बेल्ट्स के अन्तिम छोर टिन शेड से कवर्ड नहीं पाये गये। उद्योग में उत्पादन प्रक्रिया के फलस्वरूप जनित डस्ट उत्सर्जन के नियंत्रण हेतु प्राईमरी जॉ क्रशर, सकेण्डरी जॉ क्रशर, वाइब्रेटिंग स्क्रीन (झरना) तथा कन्वेयर बेल्ट्स पर वाटर स्प्रिंक्लिंग की व्यवस्था निरीक्षण के समय स्थापित पायी गयी।
4. उद्योग परिसर जल की आपूर्ति हेतु निजी बोलवेल स्थापित किया गया है तथा वायु प्रदूषण नियंत्रण व्यवस्था के रूप में वाटर स्प्रिंक्लिंग में विद्युत की खपत हेतु पृथक इनर्जी मीटर एवं जल खपत की मात्रा के मापन हेतु इलेक्ट्रोमैग्नेटिक फ्लो मीटर (वॉटर मीटर) निरीक्षण के समय स्थापित नहीं पाया गया।
5. निरीक्षण के समय उद्योग में टीन शेड की विण्ड ब्रेकिंगवॉल स्थापित पायी गयी। निरीक्षण के समय उद्योग प्रतिनिधि द्वारा सूचित किया गया कि उद्योग परिसर में शीघ्र ही पक्का रोड का निर्माण करा लिया जायेगा।
6. उद्योग में जल का प्रयोग डस्ट सप्रेशन हेतु वाटर स्प्रिंक्लिंग में तथा घरेलू प्रयोजन हेतु किया जाता है। डस्ट सप्रेशन एवं औद्योगिक प्रक्रिया से औद्योगिक उत्प्रवाह जनित नहीं होता है। घरेलू प्रयोजन से उत्पन्न बहिश्राव/व्यर्थ जल के निस्तारण हेतु उद्योग में सेप्टिक टैंक/सोकपिट की व्यवस्था निरीक्षण के समय स्थापित पायी गयी।
7. उद्योग द्वारा प्रेषित ऑनलाइन सहमति आवेदन–पत्र के अनुक्रम में भू–स्वामित्व के रूप में भू–अभिलेख, बोर्ड द्वारा निर्गत सहमति आदेष जल एवं वायु की प्रति परियोजना रिपोर्ट आदि पोर्टल पर अपलोड किया गया है। उक्त की छायाप्रतियॉ पत्रावली में सलंग्न है।
8. उद्योग में विद्युत आपूर्ति हेतु 500 के0वी0ए0 एवं 63 के0वी0ए0 क्षमता का एक–एक अदद कैनोपी युक्त डी0जी0 सेट स्थापित पाया गया। डी0जी0 सेट से जनित गैसीय उत्सर्जन के नियंत्रण हेतु डी0जी0 सेट के एग्जॉस्ट पर संलग्न चिमनी की ऊँचाई बोर्ड द्वारा निर्धारित मानकों के अनुरूप निरीक्षण के समय पायी गई। उक्त प्रकरण मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–468/2024 संपूर्णानंद बनाम जय माँ दुर्गे मिक्चर प्लाण्ट एण्ड अदर्स में विचाराधीन है।
9. उद्योग द्वारा ऑनलाइन आवेदन में उद्योग का कुल विनियोजन **1.0** करोड़ से **10.0** करोड़ के मध्य अंकित है। उद्योग द्वारा सहमति (जल एवं वायु) के मद में **1,00,000.00** का ऑनलाइन भुगतान किया जाना सूचित। उद्योग द्वारा 05 वर्ष तक की अवधि हेतु सहमति जल एवं सहमति वायु प्राप्त किये जाने हेतु निवेश मित्र योजनान्तर्गत ऑनलाईन कन्सेन्ट मैनेजमेन्ट एण्ड मॉनीटरिंग सिस्टम पोर्टल पर ऑनलाईन आवेदन किया गया है।

क्रमशः पृष्ठ 02 पर....

अतः उपरोक्त तथ्यों को दृष्टिगत रखते हुए उक्त उद्योग मेसर्स **जय माँ दुर्गे मिक्चर प्लाण्ट, ग्राम–भगौतीदेई, परगना–भगवत, तहसील–चुनार, जनपद–मीरजापुर** को निम्नलिखित विशिष्ट शर्तों के अतिरिक्त अन्य सामान्य शर्तों के साथ स्टोन ग्रिट के उत्पादन के फलस्वरूप उत्पन्न गैसीय/प्रक्रिया के उत्सर्जन हेतु **सहमति (वायु)** तथा केवल घरेलू बहिश्राव के निस्तारण हेतु **सहमति (जल) दिनांक–31.07.2030 तक की अवधि हेतु** निर्गत किया जाता है :–

I. उद्योग का संचालन प्रारम्भ होने पर परिवेशीय वायु गुणता का अनुश्रवण एन0ए0बी0एल0 एक्रिडेटेड प्रयोगशाला अथवा पर्यावरण (संरक्षण) अधिनियम, 1986 के अधीन अनुमोदित प्रयोगशाला से कराकर एक माह के अन्दर आख्या राज्य बोर्ड को प्रेषित किया जाए।

II. उद्योग द्वारा वायु प्रदूषण नियंत्रण व्यवस्थाओं के संचालन में होने वाले विद्युत खपत की मात्रा एवं जल खपत की मात्रा को लॉग बुक में मेन्टेन किया जाये तथा प्रतिमाह लॉग बुक की छायाप्रति राज्य बोर्ड को प्रेषित किया जाये।

III. उद्योग द्वारा वाटर स्प्रिंक्लिंग में विद्युत की खपत के आंकलन हेतु पृथक इनर्जी मीटर एवं जल खपत की मात्रा के मापन हेतु इलेक्ट्रोमैग्नेटिक फ्लो मीटर (वॉटर मीटर) की स्थापना की जाये।

IV. उद्योग में स्थित वायु प्रदूषण नियंत्रण व्यवस्थाओं का संचालन एवं रख–रखाव इस प्रकार से किया जाये, जिससे कि परिवेशीय वायु गुणता सदैव बोर्ड द्वारा निर्धारित मानको के अनुरूप रहे तथा आस–पास के वातावरण व जन स्वास्थ्य पर प्रतिकूल प्रभाव न पड़े।

V. उद्योग स्थल के एक तिहाई भू–भाग पर ऊँचे, घने एवं प्रदूषणरोधी किस्म के पौधों की हरित पट्टिका विकसित की जाये।

VI. उद्योग द्वारा कन्वेयर बेल्ट के अन्तिम छोरों पर टेलीस्कोपिक सूट की स्थापना की जाये।

VII. उद्योग परिसर के अन्दर पक्का रोड के उपर जमीं मोटी परत को 15 दिवस के अन्दर हटा लिया जाये तथा आवश्यकतानुसार मेटल रोड का निर्माण 01 माह के अन्दर किया जाये।

VIII. उद्योग द्वारा मा0 एनजीटी/ओवर साईट कमेटी, केन्द्रीय प्रदूषण नियंत्रण बोर्ड एवं राज्य प्रदूषण नियंत्रण बोर्ड द्वारा स्टोन क्रशर के सम्बन्ध में जारी आदेशों–निर्देशों का अक्षरशः अनुपालन किया जाये।

IX. मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–468/2024 संपूर्णानंद बनाम जय माँ दुर्गे मिक्चर प्लाण्ट एण्ड अदर्स में पारित आदेश का अक्षरशः अनुपालन किया जाये।

X. उद्योग द्वारा पर्यावरण (संरक्षण) अधिनियम, 1986 में निर्धारित पर्यावरण मानकों का अनुपालन किया जाये।

उक्त आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु प्रस्तुत है।

17/4/25

(आर0के0 सिंह)
पर्यावरण अभियन्ता